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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH:CUTTACK

ORIGINAL APPLICATION NO.435 OF 2010

Cuttack this the 20th day of August, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER
Johan Bernad Kerketta
-VERSUS-
Union of India & Ors. ...Respondents

ORDER

Heard Shri B.P.Das, learned counsel for the applicant and Shri S.B.Jena, learned counsel appearing for the B.S.N.L., on whom a copy of this O.A. has already been served.

Learned counsel for the applicant submits that his date of birth has been wrongly recorded as 17.2.1951 in the Service Book whereas it should have been 19.2.1957. In support of the submission he has filed documents at Annexure-4 series and he has also represented to the General Manager, Telecom District, Sambalpur on 15.6.2009 at Annexure-5. No decision has been communicated to the applicant about the rectification of the mistake in the Service Book. According to learned counsel for the applicant he came to know about this discrepancy only in 2009 when he sought withdrawal of G.P.F.

As agreed to by the learned counsel for both the sides, without going into the merit of the case, Respondent No.2 is directed to consider the pending representation at Annexure-5 taking into account all the relevant documents filed in this O.A. and take a decision ^{on} ~~for~~ the correction of date of birth within a period of three months from the date of receipt of this order under intimation to the applicant.

With the above direction, this O.A. is disposed of at the stage of admission itself.

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Send a copy of this order along with copy of the O.A. to Respondent No.2 for compliance and free copies of this order be made over to the learned counsel for the parties.

Champ
ADMINISTRATIVE MEMBER